

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 550 of 1994

Thursday this the 28th day of April, 1994.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S. KASIPANDIAN, ADMINISTRATIVE MEMBER

N. Chandrasekharan Nair,  
Additional Secretary to Government,  
Finance Department, Kerala Secretariat,  
Thiruvananthapuram. ....Applicant

(By Advocate Mr. C.P.Sudhakara Prasad)

Vs.

1. State of Kerala, represented by the Chief Secretary to Government, Thiruvananthapuram.
2. Union of India rep. by Secretary Deptt. of Personnel & Training, New Delhi.
3. The Chief Secretary to Govt. Kerala State, Thiruvananthapuram.
4. The Union Public Service Commission rep. by Secretary, Dholpur House, Shahjahan Road, New Delhi.
5. S.Ayyappan Nair, Director of Mining and Geology, Cotton Hill, Trivandrum.
6. S.Sadasivan, Director of Agriculture Vikas Bhavan, Trivandrum.
7. C.C.Kesavan, Director of Municipal Administration, Public Office Bldg. Trivandrum.
8. R.P.Nair, Joint Director, Western Ghats Cell, Kerala Secretariat Trivandrum. ...Respondents

(By Advocates Mr. D.Sreekumar Govt.Pleader for R1&3  
Mr.George Joseph,ACGSC for R2&4(not present)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to Respondents 1&3 to propose his name for selection to the Indian Administrative Service, by appointment by selection.

According to him his name has been excluded from the zone of consideration, in spite of his outstanding records, or rather because of it. He would submit that his records are so good, that the person in whom the State Government is interested will not stand a chance against him if he enters the zone of consideration. We do not think that it is appropriate for us to sit in judgment on facts, over the decisions of Respondents 1&3. No malafides are alleged and we find no good ground to issue a direction as prayed for.

2. But it will be open to the applicant to bring his grievances to the notice of the Union Public Service Commission who have the authority and the duty to go into the merits of the matter and take a decision. We allow applicant to make a representation before the Union Public Service Commission. We do not express any opinion on the merits of the contentions.

3. With the above directions, we dispose of the application. No costs.

Dated 28th April, 1994.

  
S. KASIPANDIAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN